

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1328

ANSWERED ON:01.12.2014

SIMPLIFYING LABOUR LAWS

Muddahanumegowda Shri S.P.;Raghavan Shri M. K.;Scindia Shri Jyotiraditya Madhavrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a Tripartite Committee for examining various aspects of labour laws affecting the working of the Micro, Small and Medium Enterprises (MSMEs) has been constituted; and if so, the details thereof;
- (b) whether the said Committee has submitted its report and if so, the labour laws identified as hindrance to the functioning of MSME and the measures taken to simplify the laws for the purpose;
- (c) whether MSME has also made a request for exemption from certain labour laws and also to bring MSME employing upto 40 workers under the ambit of labour law;
- (d) if so, the details thereof along with the kind of exemption sought by the said sector; and
- (e) the other steps taken by the Government to address the grievances of workers in the said sector?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (d): The Ministry of Labour & Employment had constituted a Tripartite Committee to examine various aspects of labour laws affecting the Micro, Small and Medium Enterprises (MSMEs). Subsequently, the Ministry has prepared a draft Bill on small factories, which was put on Ministry's website. The suggestions received from various stakeholders, are being examined by an Inter-Ministerial Group (IMG).

(e): The Ministry of Labour & Employment has launched the Shram Suvidha Portal, which also provides for an on-line grievance redressal system hyperlinked with DARPG Grievance Portal.